

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 2128  
TO BE ANSWERED ON 31<sup>ST</sup> JULY, 2018

CESS ON SUGAR

2128. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is true that the Government is considering to impose cess on sugar and if so, the details thereof;
- (b) whether the levying cess on sugar has been referred to the Ministry of Law for its opinion on the legality of such a levy; and
- (c) if so, the views received from the Ministry in this regard?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)

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(a): A proposal to impose cess on sugar has been sent by Department of Food and Public Distribution to Department of Revenue, which has referred the matter to GST Council for consideration. Based on the decisions taken in the meeting of GST Council held on 04.05.2018, a Group of Ministers has been constituted to examine feasibility of imposition of cess on sugar.

(b): Yes, Madam. The issue of levying cess on sugar has been referred by Department of Revenue to Department of Legal Affairs, Ministry of Law & Justice for legal opinion.

(c): The Ministry of Law & Justice is examining the issue.

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